

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI

COURT-III

CP-IB-356/ND/2017

SECTION

Under Section 9 of Insolvency and Bankruptcy Code, 2016.

IN THE MATTER OF:

**M/s Ridhi Sidhi
B-57, Bhilwara Textile Market,
Opp. Badal Textile Market,
Bhilwara-311001,
Rajasthan**

Vs.

.....PETITIONER

**M/s BTM Industries Limited
17/41,G-2, Nice Apartment,
West Punjabi Bagh, West Delhi,
New Delhi-110026.**

.... RESPONDENT



Order delivered on 08.06.2018

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)

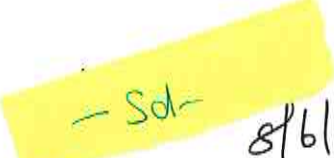
Dr.V.K.Subburaj,
Hon'ble Member (Technical)

For the Petitioner/applicant : Mr.Ankit Sareen, Advocate

For the Respondent : -

ORDER

Since this Tribunal has initiated Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor in the matter of M/s M.N Auxichem vs. M/s BTM Industries Ltd. in CP-IB-544/ND/2017, this Tribunal directs the Petitioner to file the claim arising herein before the Interim Resolution Professional namely Shri Satyendra Prasad Khorania, having registration number IBBI/IPA-002/IP-N00002/2016-17/18/10002 (email:skhorania@live.com) and in the circumstances, this Petition stands closed with the above directions.

 - Sd- 8/6/2018
(Dr.V.K.SUBBURAJ)
MEMBER (TECHNICAL)

 - Sd- 8/6/18
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
08.06.2018